

ANNUAL REPORT ETC. OF NATIONAL INDUSTRIAL DEVELOPMENT CORPORATION JUTE MANUFACTURERS DEVELOPMENT COUNCIL, CALCUTTA FOR 1977-78, AUDIT REPORT ETC. OF COIR BOARD FOR 1977-78, NOTIFICATION RE DUTY OF EXCISE TO BE COLLECTED AS A C.E.S. FOR PURPOSES OF INDUSTRIES (DEVELOPMENT AND REGULATION) ACT AND JUTE (LICENSING AND CONTROL) (AMDT.) ORDER, 1979

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the National Industrial Development Corporation Limited, New Delhi, for the year 1977-78.

(ii) Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1123/79.]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Jute Manufacturers Development Council, Calcutta, for the year 1977-78 under sub-section (4) of section 7 of the Industrial (Development and Regulation) Act, 1951.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report [Placed in Library. See No. LT-4124/79.]

(3) A copy of the Certified Accounts (Hindi and English versions) of the Coir Board, Ernakulam, for the year 1977-78 and the

Audit Report thereon under sub-section (4) of section 17 of the Coir Industry Act, 1953.

(4) A copy of the Review (Hindi and English versions) on the accounts of the Coir Board, Ernakulam, for the year 1977-78.

(5) A statement (Hindi and English versions) showing reasons for delay in laying the Accounts of the Coir Board, Ernakulam, for the year 1977-78.

[Placed in Library. See No. LT-4125/79.]

(6) A copy of the Notification No. S.O. 111(E) (Hindi and English versions) published in Gazette of India dated the 26th February, 1979 specifying the classes of goods manufactured or produced wholly or in part of jute in the scheduled industry of textiles on which duty of excise shall be levied and collected as a cess for the purposes of Industries (Development and Regulation) Act, 1951 and the rates of excise per tonne, issued under section 9 of the said Act. [Placed in Library. See No. LT-4126/79.]

(7) A copy of the Jute (Licensing and Control) (Amendment) Order, 1979 (Hindi and English versions) published in Notification No. S.O. 102(E) in Gazette of India dated the 20th February, 1979, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-4127/79.]

NOTIFICATIONS UNDER CENTRAL EXCISES AND SALT ACT, UNDER CENTRAL EXCISE RULES AND UNDER CUSTOMS ACT.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English

versions) under section 38 of the Central Excises and Salt Act, 1944:

(i) The Central Excise (Third Amendment) Rules, 1979, published in Notification No. G.S.R. 86(E) in Gazette of India dated the 1st March, 1979, together with an explanatory memorandum.

(ii) The Central Excise (Fourth Amendment) Rules, 1979, published in Notification No. G.S.R. 207(E) in Gazette of India dated the 3rd March, 1979, together with an explanatory memorandum.
[Placed in Library. See No. LT-4128/79.]

(2) A copy of Notification No. G.S.R. 85(E) (Hindi and English versions) published in Gazette of India dated the 1st March, 1979 containing amendment to Notification No. 197/62-Central Excises dated the 17th November, 1962 substituting the explanation regarding 'Package Tea', issued under the Central Excise Rules, 1944 together with an explanatory memorandum.
[Placed in Library. See No. LT-4129/79.]

(3) A copy of Notification No. G.S.R. 219(E) (Hindi and English versions) published in Gazette of India dated the 12th March, 1979 making certain amendment to Notification No. G.S.R. 1(E) dated the 1st January, 1979 regarding revised rate of exchange for conversion of Japanese yen into Indian currency or vice-versa, under section 159 of the Customs Act, 1962 together, with an explanatory memorandum.
[Placed in Library. See No. LT-4130/79.]

12.13 hrs.

**PETITION RE GRIEVANCES AND
DEMANDS OF AGRICULTURAL
WORKERS**

SHRI P. K. KODIYAN (Adoor):
Sir, I beg to present a petition signed by Shri G. Yellamanda Reddy, President, Bharatiya Khet Mazdoor Union and others regarding grievances and demands of agricultural workers.

12.14 hrs.

**STATEMENT RE. CONDITION OF
SHRI JAYAPRAKASH NARAYAN
AND THE MEDICAL TREATMENT
BEING GIVEN TO HIM.**

**THE MINISTER OF HEALTH AND
FAMILY WELFARE (SHRI RABI
RAY):** Sir, the Hon'ble members of this House along with public in general have been concerned about the sudden illness of Lok Nayak Shri Jayaprakash Narayan in the recent days and are naturally anxious to know the facts of the situation. As we are all aware, the Government have been deeply concerned about the state of health of Shri Narayan and have taken all steps to ensure that he received the best of medical attention at all times.

The generally weak state of health of Shri Narayan during the past couple of years is known to the nation. Considering his weak condition, the Bihar Government had taken steps to keep a close watch on the health of the leader. Doctors had been posted round the clock in his residence in Patna along with the positioning of essential equipment and medicines as required. A panel of experts in Patna has also been regularly and periodically examining Shri Narayan to maintain a vigil on his health.

On Thursday last it was found that Shri Narayan was having slight loose motions accompanied by rectal bleeding. The situation was kept under watch and treatment was administered throughout. A local team of